

(Dr. B. Gopala Reddi): I beg to lay on the Table a copy of Notification No. S.O. 953 dated the 29th April, 1961 under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [Placed in Library. See No. LT-2995/61.]

RECOMMENDATIONS ADOPTED BY THE INTERNATIONAL LABOUR CONFERENCE AT GENEVA AND REPORT OF THE TECHNICAL COMMITTEE, EMPLOYEES' PROVIDENT FUND.

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy each of the following papers:—

(i) (a) Texts of the Convention and Recommendations adopted by the International Labour Conference at its 44th Session held at Geneva in June, 1960.

(b) Statement showing the action taken or proposed to be taken by the Government of the above Convention and Recommendations. [Placed in Library. See No. LT-2996/61.]

(ii) Report Part I (1960-61) of the Technical Committee, Employees Provident Fund, on the following industries:—

(a) Cigarettes. [Placed in Library. See No. LT-2997/61.]

(b) Electrical, mechanical or general engineering products. [Placed in Library. See No. LT-2998/61.]

(c) Iron and Steel. [Placed in Library. See No. LT-2999/61.]

(d) Paper. [Placed in Library. See No. LT-3000/61.]

NOTIFICATION ISSUED UNDER THE RICE-MILLING INDUSTRY (REGULATION) ACT, 1958.

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): Sir, I beg to re-lay on the Table a copy of Notification No. G.S.R. 1028, dated the 3rd September, 1960 making certain further amendments to the Rice-Milling Industry (Regulation and Licensing) Rules, 1959, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958. [Placed in Library. See No. LT-2375/61.]

STATEMENT CORRECTING REPLIES TO SUPPLEMENTARIES TO S.Q. NO. 145

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): Sir, I beg to lay on the Table a statement correcting the replies given on the 20th February, 1961 to supplementaries by Shri Radheshyam Ramkumar Morarka on Starred Question No. 145 regarding export of Iron Ore to Japan.

Statement

In reply to supplementaries raised on Starred Question No. 145 answered in Lok Sabha on 20th February, 1961, it was stated by me that the State Trading Corporation did not sell iron ore to Rourkela Steel Plant. The correct position is that the Corporation had been arranging supplies of low grade iron ore containing 58/60 per cent Fe. to Rourkela Plant.

The qualities of iron ore supplied by the S.T.C. to Messrs. Hindustan Steel Ltd. on the one hand and the foreign buyers on the other were different and the prices charged were not comparable.

DECLARATION OF FOREIGN EXCHANGE RULES, 1961

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table a copy of the Declaration of Foreign Exchange Rules, 1961 published in Notification No. G.S.R. 668, dated the 13th May, 1961

under sub-section (3) of section 27 of the Foreign Exchange, Regulation Act, 1947. [Placed in Library. See No. LT-3002/61.]

NOTIFICATION ISSUED UNDER TRIPURA LAND REVENUE AND LAND REFORMS ACT, 1960

The Deputy Minister of Home Affairs (Shrimati Violet Alva): Sir, I beg to lay on the Table a copy of the Notification No. 74 (14)-Rev./60, published in the Tripura Gazette dated the 13th April, 1961 containing the Tripura Land Revenue and Land Reforms Rules, 1961, under section 198 of the Tripura Land Revenue and Land Reforms Act, 1960. [Placed in Library. See No. LT-3003/61.]

RESOLUTION Re: OFFICIAL LANGUAGE COMMISSION AND NOTIFICATION UNDER REPRESENTATION OF THE PEOPLE ACT

The Deputy Minister of Law (Shri Hajarnavis): Sir, I beg to lay on the Table:—

(i) (a) A copy of Government Resolution No. F. 39/61-Adm. I, published in the Gazette dated the 17th June, 1961 constituting the Official Language (Legislative) Commission. [Placed in Library. See No. LT-3004/61.]

(b) A copy each of the following Notifications under sub-section (3) of section 13 of the Representation of the People Act, 1950:—

(1) The Delimitation of Council Constituencies (Madras) Amendment Order, 1961 published in Notification No. G.S.R. 567, dated the 18th April, 1961. [Placed in Library. See No. LT-3005/61.]

(2) The Delimitation of Council Constituencies (Mysore)

Amendment Order, 1961 published in Notification No. G.S.R. 568 dated the 18th April, 1961. [Placed in Library. See No. 3006/61.]

(3) The Delimitation of Council Constituencies (Punjab) Amendment Order, 1961 published in Notification No. G.S.R. 569, dated the 18th April, 1961. [Placed in Library. See No. LT-3007/61.]

(ii) to re-lay on the Table a copy of the Conduct of Elections Rules, 1961, published in Notification No. S.O. 859, dated the 15th April, 1961 under sub-section (3) of section 169 of the Representation of the People Act, 1951. [Placed in Library. See No. LT-2939/61.]

POST OFFICE SAVINGS CERTIFICATES (AMENDMENT) RULES, 1961

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): Sir I beg to lay on the Table a copy of the Post Office Savings Certificates (Amendment) Rules, 1961, published in Notification No. G.S.R. 712, dated the 27th May, 1961 under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959. [Placed in Library. See No. LT-3008/61.]

NOTIFICATIONS ISSUED UNDER DISPLACED PERSONS (COMPENSATION AND REHABILITATION) ACT, 1954

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): Sir, I beg to re-lay on the Table of a copy each of the following Rules under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:—

(i) The Displaced Persons (Compensation and Rehabilitation) Fourth Amendment Rules, 1961, published in Notification No. G.S.R. 460, dated the 1st April, 1961.